IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

44 **C.P. (IB)/315(MB)2022**

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **05.04.2024**

NAME OF THE PARTIES: Janaseva Sahakari Bank Limited
VS
Shri Sushil Garje

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Mr. Avinash Khanolkar, Ld. Counsel for the Petitioner present. None for the Respondent. Counsel appearing for the Petitioner seeks leave of the court to withdraw the present petition. Allowed.
2. In view of the above, C.P. (IB)/315(MB)2022 is **dismissed as withdrawn.**

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR